Naval Officers are permitted to seek premature retirement on the following grounds :----

- (i) Supersession
- (ii) Compassionate reasons
- (iii) Permanent Low Medical Category
- (iv) Absorption in the Public Sector/Resettlement in civil life within a period of 2 years from the date of normal retirement.

AH cases of premature retirement are approved by the Govt, on the recommendations of the Chief of Naval Staff subject to their fulfilling the laid down guidelines/ criteria and after keeping the Navy's manpower requirements in mind.

The number of officers of the ranks of Commodores/Captains and Commanders who proceeded on premature retirement during 1989-90 and 1990-91 is as follows :—

Year	Commodores/ Captains				Commanders
		 ·	· · <u> </u>		 •
1989-90				9	33
1990-91	•			19	98

News Item 'Chinese Naval Modernisation Plan'

1188. SHRI DHULESHWAR MEENA : Will the Minister of DEFENCE be pleased to state:

(a) whether Government's attention has been drawn to the news-item which appeared in "The Observer of Business and Politics" New Delhi dated the 13th April, 1992 captioned "Chinese naval modernisation plan alarm defence experts"; and

(b) if so, what is Government's reaction thereto particularly in the context of being a major determinant in India's security calculas, according to the Indian Defence analysis ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE to Questions

(b) The Government remain alert to an developments that have a bearing on the national security, including the modernisation programmes of the Defence forces of neighbouring countries. The Indian Navy remain prepared to meet threats to India's security and her maritime interests.

Corruption charges against Chairmancum-Managing Director of BEML

1189. SHRI RAM AWADHESH SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Chair-mancum-Managing Director of Bharat Earth Movers Limited Has acquired wealth disproportionate to his known sources of income, in awarding contracts to known persons ignoring the interests of the Public Exchequer;

(b) whether Government propose to hold an enquiry by CBI into all the purchases made and contracts awarded ; and.

(c) if so, by when and if not, the reasons therefor ?

THE MINISTER $>F_$ STATE IN THE MINISTRY OF PETROLEUM AND NATURAL OAS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA KUMAR) : (a) No, Sir.

(b) and (c) Do not arise.

1190. [Transferred to the Ufh May, 1992]

रोहतांग दरें पर सुरंग

1191. श्री महेरवरी सिंह : क्या रक्षा मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या यह सब है कि हिमाचल प्रदेश में रोह्सांग दर्रे पर एक सुरंग का निर्माण-कार्य शुरु हो गया है; (सर) यदि हुनं, तो यह कार्म कव शुरु किया गया; ग्रीर

(ग) निर्माण-कार्य की अद्यतन स्थिति क्या है ?

पैद्रोसियम और प्राइमिक मैस संतालय में राज्य मंत्री तथा रक्षा संत्रालय में राज्य मंत्री का अतिरिधत प्रभार (थी एस० कृष्ण कुमार):

- (क) जी, हां।
- (ख) और (म) अन्न पहीं उठते।

राजपूताना राइफल्स के पास से "आंसी की रानी" के संडे का गुम हो जाना

1192 इंगे रत्नाकर झाण्डेय : क्या रक्षा मंत्री यह बताने की ग्रंथा करेंगे कि :

(क) क्या यह सज है कि राजपुताना राईफल्स की सुरक्षा में रखा गया झांसी की रागी का झंडा रहस्थमय ढंग से गुम हो गया है; श्रौर

(ख) यदि हां, तो उसका ब्यौरा क्या है?

पैट्रोलियम और प्राकृतिक गैस संवालय में राज्य मंत्री सथा रक्षा संवालय में राज्य संवी का अतिरिक्त प्रभार (भी एस० कुष्ण कुमार): (क) और (ख) जांसी की रामी का संडा जिसे 1857 में कब्जें में लिए जाने का दावा किया गया था, 5 राजपूताना राइफल्स के पास था। इस झंडे को सुरक्षित रखने के उद्देश्य से इसे अक्तूबर, 1977 में राजपूताना राइफल्स रेजिमेंटल सेंटर, बिल्ली छावमी में मेज दिया गया क्योंकि इस बटालियम को युद्धकेल में जाना था। 1980 में यूनिट द्वारी झंडा वापंस लेने की मांग किएजाने अर बहुनहीं मिल प्रया।

1980 में यूनिट की एक जांच अदालत और 1982 में एक स्डाफ जांच आदलत बिठाई गई परन्तु बह झंडे का पत्ता नहीं लगा संकी झलांकि इसमें कतिपय अफसरों द्वारा की गई चुकों का उल्लेख किया गया था। तद्नुसार, सेनाध्यक्ष-ढारा मामला बंद कर दिया गया। वाद में सरकार ने मामले की समीक्षा की ग्रौर उसे केन्द्रीय जांच ब्युरो को सौंप दिया गया। ब्यरो ने 1988 में मामला दर्ज किया और उसकी ब्धापक जांच की । इंटरपोल तथा विदेशों में स्थित भारतीय दुत्तवासों, विशेषकर ब्रिटेन स्थित दूतावास के मध्यम से भी केन्द्रीय जांच ब्युरो द्वारा पूछनाछ को गई परन्तु झंडे के बारे में कोई प्रमाण या सराग नहीं मिला। परिणामत: केन्द्रीय जांच ब्युरो ने मामला बंद कर दिया और आपराधिक दण्ड संहिता की धार। 173 के ग्रंतर्गत मामला बंद करने के लिए चीफ मेटो-पोलिटन मजिस्ट्रेट दिल्ली की अदालत में रिपोर्ट दर्ज की । केन्द्रीय जांच ब्यूरो द्वारा झंडे का पता चहीं लगाया जा सका या किसी व्यक्ति के बिरूद कोई आवराधिक भामला नहीं बनाया जा सका इसलिए 1991 में सरकार के पास मामले को बंद करने के जलावा और कोई विकल्प नहीं रहा गया था ।

Unauthorised Water connections in Kanpur Cantonment Board

1193. SHRI GHUFRAN AZAM : Will the Minister of DEFENCE be pleased to state :

(a) whether the lapses of Kanpur Cantonment Board in checking and preventing the menace of unauthorised water connections have been causing huge loss of revenue to the Board ;

(b) whether the Kanpur Cantonment Board has been neglecting to recover) proper rates and taxes from the residents in order to increase the quantum of Grant-iiv-Aid from the Central Government;

(c) whether unauthorised building constructions are also gaining support from ;> section of the employees of the Board ; and

(d) what immediate steps are to be taken for checking of such lapses ?

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